

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 618
TO BE ANSWERED ON 09.12.2022

INCIDENTS OF DOWRY HARASSMENT

618. SHRI KANAKMAL KATARA:

Will the Minister of Women and Child Development be pleased to state:

- (a) the details of incidents of dowry harassment reported from Rajasthan including Banswara Dungarpur region during each of the last three years;
- (b) whether the Government has identified loopholes in the existing anti-dowry laws and if so, the details thereof; and
- (c) whether any legislative provisions have been proposed by the Government in this regard and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India" which is available on the website of NCRB (<https://ncrb.gov.in>). The published reports are available upto the year 2021. As per information available with NCRB, the number of cases registered under the Dowry Prohibition Act, 1961 during the years 2019, 2020 and 2021 in the State of Rajasthan are 04, 04 and 04 respectively. However, in these years, no cases have been registered in the district of Banswara and Dungarpur.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and the responsibility to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women rests primarily with the respective State Governments. Further, the Dowry Prohibition Act, 1961 and the Indian Penal Code (IPC) have adequate provisions to tackle the menace. The Dowry Prohibition Act, 1961 prohibits and penalizes giving or taking of dowry so as to safeguard women against dowry harassment. The Protection of Women from Domestic Violence Act, 2005 defines dowry harassment within the purview of domestic violence and provides remedies such as protection order, residential order etc. against it.

The Ministry undertakes awareness exercise for safety and security of women from time to time. Further, the Government through institutions like the National Commission for Women and State Women Commissions have been spreading awareness through seminars, workshops etc. to sensitize people about the evils of dowry system and various provisions of related laws etc
